Criminal cases/Complaints pending against MP/MLA

HARYANA

As on 30.11.2025

S.No.	Name of the District	Previous Balance as on 01.11.2025	Institution /RBT	Disposal	Closing balance as on 30.11.2025
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	9	1	0	10
4	Faridabad	0	0	0	0
5	Fatehabad	1	0	0	1
6	Gurugram	34	0	6	28
7	Hisar	3	0	0	3
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	0	0	0	0
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	6	0	0	6
17	Panipat	1	0	0	1
18	Rewari	0	0	0	0
19	Rohtak	2	0	0	2
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	2	0	0	2
	Total	**62**	**1**	**6**	**57**

Details of pending cases against Mps/MLAs in the State of Haryana as on 30.11.2025

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
	Ambala	Nil																					
	Bhiwani	NIL																					
1	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR	NACT/540/2024	HRBHA1-004116-2024			NI ACT 138	ONE YEAR	-	-	22.10.2024		10.12.2025		1			6 MONTHS	**Directions given in Quarterly meeting for strict compliance as per instructions issued by Hon'ble Supreme Court and Hon'ble Punjab and Haryana High Court from time to time.**
2	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SHYAM SINGH RANA	SITTING MLA OF GOVT. OF HARYANA(Agricultue Minister)	SANJEEV TAKSHAK VS SHYAM SINGH RANA	CS/520/2025	HRCD02-000752-2025			CIVIL SUIT				17.05.2025		06.12.2025						-do-
3	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR SANGWAN	NACT/ 375/2025	HRCD03-002026-2025			NI ACT 138	ONE YEAR			09.07.2025		06.12.2025					6 MONTHS	-do-
4	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/446/2025	HRCD03-002372-2025			NI ACT 138	ONE YEAR			11.08.2025		20.12.2025					6 MONTHS	-do-
5	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/447/2025	HRCD03-002373-2025			NI ACT 138	ONE YEAR			11.08.2025		20.12.2025					6 MONTHS	-do-
6	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/448/2025	HRCD03-002374-2025			NI ACT 138	ONE YEAR			11.08.2025		20.12.2025					6 MONTHS	-do-
7	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/467/2025	HRCD03-002464-2025			NI ACT 138	ONE YEAR			11.08.2025		22.12.2025					6 MONTHS	-do-
8	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SAJJAN SINGH Vs SOMBIR SINGH	NACT/497/2025	HRCD03-002801-2025			NI ACT 138	ONE YEAR			17.09.2025		09.12.2025					6 MONTHS	-do-
9	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	RAJBIR SINGH Vs SOMBIR SINGH	NACT/561/2025	HRCD03-003057-2025			NI ACT 138	ONE YEAR			14.10.2025		02.12.2025					6 MONTHS	-do-
10	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VISHAL Vs SOMBIR SINGH	NACT/631/2025	HRCD03-003452-2025			NI ACT 138	ONE YEAR			15.11.2025		22.12.2025					6 MONTHS	-do-
	Faridabad	NIL																					

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
11	Fatehabad	Sh. Tarun Singal, Addl. Sessions Judge, Fatehabad	---	Sh. Jarnail Singh, (MLA Ratia)	Sitting	State Vs Jarnail Singh	PC/06/2025	HRFT01-006529-2025	FIR No. 09 dated 29.01.2016	ACB, Hisar	7 of P.C. Act	Imprisonment for 7 years	17/09/2025	17/09/2025	N/A	----	17.12.2025 for further proceedings	No	21	0	21	**An application for seeking exemption from personal appearance of accused jarnail singh has been moved on the ground that a writ petition bearing No. COCP-5327-2025 is pending before the Hon'ble High Court, Chandigarh. The case was adjourned to further proceedings**	---
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs. Ramesh	114, COMI-74697/2014	HRGR03-0048872013	Complaint	Sec-5, Ggm	420	10 Years	03/01/13	03/01/13	03/01/13	No	**DECIDED ON 03.11.2025**	No	6 witness filed by complainant in pre-charge evidence.	6, witness examined in pre charge evidence.	Witnes List not filed	One year(Stayed has been removed vide order dated 14.10.2021	
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs.Sant Ram	219,114, COMI-74387/2013	HRGR03-0015372013	Complaint	Sec-5, Ggm	420	10 Years	10/01/13	10/01/13	10/01/13	No	**DECIDED ON 26.11.2025**	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
12	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Omparkash Vs. Narender	135,114, COMI-74923/2013	HRGR03-0001342012	Complaint	Sec-5, Ggm	420	10 Years	09/11/12	09/11/12	09/11/12	No	11.12.2025 argument	No	5 witness filed by complainant in pre-charge evidence.	2,Witness examined so far in pre charge evidence.	Witnes List not filed	Hon'ble High Court has directed to adjourn the case via order of CRM-M-11365-2021 beyond the date fixed before Hon'ble High Court	
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs. Parveen	217,COMI74438/2013	HRGR03-0017122013	Complaint	Sec-5, Ggm	420	10 Years	15/06/13	15/06/13	15/06/13	Dropped	**DECIDED ON 24.11.2025**	No	6, witness filed by complainant in pre-charge evidence.	5,Witness examined so far in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Omparkash Vs. Arvind	235, Comi/74209/2013	HRGR03-0019892013	Complaint	City	420	10 Years	07/09/13	07/09/13	07/09/13	No	**DECIDED ON 26.11.2025**	No	6 WITNESS	One witness partly examined in pre charge evidence.	6 WITNESS	one year(Stayed has been removed vide order dated 14.10.2021)	
13	Gurugram	Sh. Manish Kumar, ACJM	NA	Sh. Sukhbir Kataria	Former	State vs Sukhbir	639, CHI/4507/2019	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISIONMENT	20/12/2019	20/12/2019	20/12/2019	17/04/2023	04.12.2025	No	7 witness filed by complainant in pre-charge evidence.	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats			

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/378/2022	HRGR03-050924-2022	Complaint	Sec-5, Ggm	156(3)		10/06/22	10/06/22	10/06/22	No	**DECIDED ON 04.11.2025**	No	No			Argument on Point of Summoning	
14	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	02.03.2026 NOTICE	No	No			Argument on Point of Summoning	
15	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	02.03.2026 NOTICE	No	No			Argument on Point of Summoning	
	Gurugram	Sh. Manish Kumar, ACJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/377/2022	HRGR03-050852-2022	Complaint	Sec-5, Ggm	156(3)		09.06.2022	09.06.2022	09.06.2022	No	**DECIDED ON 04.11.2025**	No	No			Argument on Point of Summoning	
16	Gurugram	Sh. Manish Kumar, ACJM	NA	Bhupinder Singh Hooda	Former	Raman Sharma Vs Bhupinder Singh Hooda	COMA/23/2024	HRGR03-013579-2024	Complaint	Sadar	166,166A,177,406,407,409,417,420,468,424,120B	10 Years			06.07.2020		09.01.2026, Preliminary Evidence	No	1 Witness	One Witness pre charge Evidence	11		
17	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	09/12/2025 EVIDENCE	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	one year	
18	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	22/12/2025 STAY AWAITING ORDER	No	15 Witness	13 Witness Examined So far.	Two	one year	
19	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	22/12/2025 STAY AWAITING ORDER	No	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	one year	
20	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	29/09/13	Na	31/01/2026,Awaiting Order	YES	10 Witness	Charge framed. 5 Witness examined in pre charge evidence	Five	one year	
21	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Akash Kataria	236	HRGR03-006626-2013	Complaint	City	420	10 Years	NA	Na	01.10.2013	Na	30.01.2026/ EVIDENCE	YES	6 WITNESS	SIx Witness Partly examined	Eight	one year	
22	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/6531/2018	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	20/12/2025, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	one year	
23	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	State Vs Pawan Dawas	234 CHI/1266/2017	HRGR03-177222017	952/13	City	420	10 Years	07/04/17	07/07/17	Na	Na	11/12/2025, Prosecution Evidence	No	24 WITNESS	17 Exmined	Eight	one year	
24	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237 CHI/192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	12.01.2026,Prosecution Evidence	No	26 Witness	23 Witness examined	Three	one year	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
25	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	COMI/6142/2018, 224	HRGR03-0722411-2018	Complaint		420	10 Years	07/12/18	Na	07/12/18	Na	15/12//2025, Evidence	No	19 Witness	Na	Nineteen	one year	
26	Gurugram	Sh.Rajat Verma, CJM	NA	Umesh aggarwal	Former	State vs Umesh Aggarwal etc.	85 CHA/770/2021	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	11/12/2025, Prosecution Evidence	No	18 Witness	Six Witness examined	Twelve	one year	
27	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	12/12/2025, Warrant	No	4 Witness	Two witness examined .	Two	one year	
28	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	12/12/2025, Warrant	NO	4 Witness	Na	Four	one year	
29	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	12/12/2025, Warrant	NO	4 witness	Na	Four	one year	
30	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	12/12/2025, Warrant	NO	4 witness	Na	Four	one year	
31	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	12/12/2025, Warrant	NO	Witness List Not Filed	Na	Na	one year	
32	Gurugram	Sh.Rajat Verma, CJM	NA	Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	12/12/2025, Warrant	NO	4 Witness	Na	Four	one year	
33	Gurugram	Sh.Rajat Verma, CJM	NA	Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28/07/22	Na	10/12/25, Consideration	No	3 Witness	3 Witness	Na	one year	
34	Gurugram	Sh.Rajat Verma, CJM	NA	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	74411	HRGR03-101542-2023	Complaint	DLF-II	138, NI Act	2 year	Na	Na	29.04.2023	Na	23/12/2025, APPEARANCE	NO	3 Witness	1 Witness	Na	One Year	
35	Gurugram	Sh.Rajat Verma, CJM	NA	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	41567	HRGR03-089293-2021	Complaint	DLF-II	138 NI Act	2 year	Na	Na	23.11.2021	Na	23/12/2025, COMPROMISE	NO	3 Witness	1 Witness	Na	One Year	
36	Gurugram	Sh.Rajat Verma, CJM	NA	Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	14093	HRGR03-029834-2022	Complaint	DLF-II	139, NI Act	2 year	Na	Na	11.04.2022	Na	23/12/2025, COMPROMISE	NO	3 Witness	1 Witness	Na	One Year	
37	Gurugram	Sh.Rajat Verma, CJM	NA	Sukhbir Kataria	Former	Om Parkash Vs Devender	74285	HRGR03-001498-2013	Complaint	Sec-5	420	10 Years	Na	Na	02.02.2013	Set Aside	06/12/2025, ARGUMENTS	NO	7 witness filed by complainant in pre-charge evidence.	7 witness filed by complainant in pre-charge evidence.	NA	One Year	
38	Gurugram	Sh.Rajat Verma, CJM	NA	Vishal Prakash Rao	Sitting	Religare Finvest Ltd Vs Vishal Prakash Rao	47291	HRGR03-0090534-2019	Complaint	Sec-53	138, NI Act	2 year	Na	Na	02.12.2025, Reply	Na	23.12.2025, Reply	NO	5 witness	0 witnes	NA	One Year	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
39	Gurugram	MS. NEHA YADAV, ACJ (SD) PATAUDI	NA	Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/518/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325, 506,452 IPC	7 years	09.05.2011, but accused Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.201	09.05.2011, but accused, Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.201	NA	25.09.24	05.12.2025, PW	The revision petition against summoning order u/s 319 Cr.PC was dismissed by Hon'ble Punjab and Haryana High Court on 16.01.2024	13 Witness have been examined qua the accused persons who were initially arrayed as accused in the challan	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats	na	Within One Year	14.11.2025
40	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Ram Niwas Ghorela	Former	State Vs Ram Niwas	PC/14/2025	HRHS010119672025	07/29.01.2016	SVB, Hisar	7 PC Act	7 Years	18.09.25	18.09.25	27.01.2016	--	For charge / 18.12.25	NA	22	0	22	--	--
41	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Naresh Selwal	Sitting	State Vs Naresh	PC/17/2025	HRHS010125882025	10/29.01.2016	SVB, Hisar	7 PC Act	7 Years	07.10.25	07.10.25	27.01.2016	--	Notice/11.12.25	NA	22	0	22	--	--
42	Hisar	Sh. Manglesh Kumar Choubey, ASJ, Hisar	--	Subhash Chander Goyal	Former	Ram Niwas Vs. Subhash Chander	CRR/172/2025	HRHS010132682025	319/05.06.2024	City Hansi	307, 120B, 467, 471, 506 of IPC and 25 Arms Act	--	29/10/25	--	29/10/25	--	Notice for 08.12.25	--	--	--	--	--	--
	Jhajjar	NIL																					
	Jind	NIL																					
	Kaithal	NIL																					
	Karnal	NIL																					
	Kurukshetra	NIL																					
	Narnaul	NIL																					
43	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149,153A,379A,395,427,436,506,201,120B,107,180 IPC	Imprionsment for life	30/10/23				03/12/2025 NBW		25	0	25	---	---
44	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149,153A,379A,436,506,395,397,427,201,107,120B IPC	Imprionsment for life	07/11/23				15/12/2025 FOR NBW		30	0	30	---	---
45	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01002226-2024	148/01.08.2023	NAGINA	148,149,153A,379A,506,395,427,201,107,120B,180 IPC	Imprionsment for life	31/10/23				21.02.2026 FOR ARGUMENT ON CHARGE		20	0	20	---	---
46	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,427,435,395,397,201,120B,180,107 IPC	Imprionsment for life	30/10/23				21.02.2026 FOR ARGUMENT ON CHARGE		33	0	33	---	---
	Palwal	Nil																					
47	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(2) R/W 13(1) D)IPC	10 year	02/02/18	02/02/18	-NA-	Charge not framed	For awaiting of order of Hon'ble Supreme Court of India for 01.12.2025.	No	367	0	367	---	---
48	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupender Singh Hooda. Moti Lal Vohra	Sitting Sitting (Rajya Sabha) (died)	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK010049072018	RCCHG2017A/0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1)(d) of PC Act	10 year	01.12.2018	01.12.2018	N/A	16.04.21	For awaiting of Hon'ble High court order on 01.12.2025	Yes.	82	0	82	---	---

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
49	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupender Singh Hooda . Moti Lal Vohra	Sitting Sitting (Rajya Sabha) (died)	ED Vs AJL	COMA/42/2019	HRPK01004503/2019	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002 3and 4 of PMLA Act 2003	7 year 8 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceedingon 01.12.2025	No	25	0	25	---	---
50	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hud	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK0100048820 21	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For awaiting submission of final report in RC/02/2016 on 23.01.2026	No.	34	0	34		---
51	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Ram Niwas	Former	ED Vs Sunil Kumar Bansal	COMA/18/2025	HRPK0100319420 25	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	06.08.2025	06.08.2025	N/A	Charge not framed	Arguments on 16.01.2026	No	39	0	39	---	---
52	Panchkula	Court of Ms. Aparna Bhardwaj CJM, Panchkula.	N/A	Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK0300429201 9	FIR NO. 290 dated 24.11.2017	Sector 14, Panchkula.	420 IPC	7 year	10.01.2019	10.01.2019	-N.A	12.06.202 3	For prosecution evidence on 16.01.2026	No.	15	11	4		---
53	Panipat	Sh. Sanjay, SDJM Samalkha	—	Satvinder Rana	Former	State Vs. Sudhir etc.	CHI/255/ 2020	HRPPA1001109 2020	260 dated 28.04.2020	Samalkha	457,380, 406,120B, 34 IPC	7 Years	09.07.2021	30.07.2021	NA	30/07/21	awaiting CFL report for 03.07.2025 Next date 08.12.2025	NA	39	39	0	3 Months	The requisite report has been submitted by Sh. Sanjay, SDJM, Samalkha in whose Court a Criminal case bearing CIS No. CHI 255/2020 titled as State Vs. Sudhir etc. involving former MLA is pending. No defence evidence is present . At this stage, an application under Section 311 Cr.P.C. on behalf of prosecution filed. The case is adjourned to 08.12.2025 for filing of reply to above said application.
	Rewari	NIL																					

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No, of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
54	Rohtak	Sh. Kapil Rathi, Addl. District & Sessions Judge, Rohtak	--	Balbir @ Bali	Former	State Vs. Balbir @ Bali	64	HRRH01002 2902014	141, 06.05.11	Kalanaur	302	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	Accused Dinesh @ Kala has been produced by jail		51	51	0	Six months	recorded on moving of written application by the concerned. They
55	Rohtak	Sh. Mohommad Sageer, Chief Judicial Magistrate, Rohtak.	--	Mahant Balaknath	Sitting	Mahant Balaknath Vs Baljeet	961	HRRH03015686202 1	--	IMT,Rohtak	499,500,501 IPC	--	--	--	06.09.2021	Not Framed yet	An Application u/s section 311 Cr.P.C. moved. Copy given. Another application for placing the document i.e. pen driver under section 94 BNSS also moved. Copy given. For replies and consideration on the same to come up on 04.12.2025.		11	11	0	1-2 year	-do-
	Sirsa	NIL																					
	Sonipat	Nil																					
56	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN03001542202 1	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.202 1	The case is fixed for 05.01.2026 for filing reply	No	11	0	11	9 months	
57	Yamuna Nagar	Sh. Sukhdev Singh SDJM, Bilaspur	--	Sh. Dilbag Singh	Former	State of Haryana Vs. Unknown	UCR/20/2025	HRYNA1001316202 5	FIR NO. 21 DATED 19.01.2024	Partap Nagar	Mining Act 21(1), 15,16 EP Act, 120B, 420 IPC	--	02.08.2025	--	--	--	The Case is fixed for 03.12.2025 for filing protest petition	--	--	--	--	--	